

ITEM NO.19 Court 3 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Criminal) No(s). 357/2021

NEELAM KANOJIA Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR. Respondent(s)

(FOR ADMISSION and IA No.105804/2021-EXEMPTION FROM FILING O.T. and
IA No.105803/2021-APPROPRIATE ORDERS/DIRECTIONS)

Date : 03-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Pai Amit, AOR
Mr. Sandeep Grover, Adv
Ms. Vara Gaur, Adv.
Mr. Tarang Agarwal, Adv

For Respondent(s) Mr. Vinod Diwakar, AAG
Mr. Abhishek Vikram, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

Mr. R S Suri, ASG.
Ms. Priyanka Das, Adv.
Ms. Vimla Sinha, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. B.V. Balram Das, AOR.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Rupinder Singh Suri, learned Additional Solicitor
General appearing for Delhi Police has informed us that
yesterday the person involved in abduction of minor
(daughter of the petitioner) has been traced in Kolkata,

and he has been arrested by the Delhi Police. The minor girl has also been found and is presently in safe custody of Delhi Police.

The Delhi Police may take follow up steps to ensure that the relevant evidence, including medical report, if any, are placed before the Court along with compliance report on the next date of hearing.

The Delhi Police may handover the custody of the minor girl on being brought to Delhi to the petitioner after doing the necessary formalities.

List this matter on 07.09.2021.

(DEEPAK SINGH)
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER